



2026:AHC:23985-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 1608 of 2026

Phool Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Rajnish Kumar Srivastava,
Siddharth Srivastava
Counsel for Respondent(s) : G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. After some arguments, learned counsel for the petitioner has made a statement at the Bar that he does not want to press this writ petition and seeks to withdraw it with liberty to approach the appropriate authority.
3. Learned AGA for the State has no objection to the aforesaid prayer.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.

February 4, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)